

Perks for Part-Time Directors of Companies

1055. SHRI R. L. P. VERMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received complaints regarding payment of unauthorised moneys and other perks to certain part-time directors of companies;

(b) if so, how many such complaints have been received during the current year with full particulars thereof and the action taken by Government; and

(c) what are the guidelines governing payment of allowances and grant of other perks to the part-time directors of private sector companies and what steps are taken to enforce them?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). No complaints of payment of unauthorised moneys and other perks to part-time directors of companies have come to the notice of Government.

(c) The payment of remuneration to a director who is neither in the whole-time employment of the company nor a managing director is governed by the provision of Section 309(4) of the Companies Act 1956. This provision lays down that remuneration may be paid to such a person either by way of a monthly, quarterly or annual payment with the approval of the Central Government or by way of commission if the company by special resolution authorises such payment. However, the remuneration paid to such director or where there is more than one such director to all of them together shall not exceed one percent of the net profits of the company, if the company has a managing or whole-time director, and 3 per cent of the net profits of the company in any other case. There are no specific guidelines

framed in the Department in this behalf and each case is considered on merits.

Recommendations of Working Groups in Film Industries

1056. SHRI KRISHNA PRATAP SINGH:

SHRI G. Y. KRISHNAN:
SHRI A. K. ROY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Working Group on Film Industries has suggested that the entire subject of cinema and film industry should be brought within the purview of Central policy and Central control in order to evolve a national film policy; and

(b) if so, the decision of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDBEN M. JOSHI): (a) and (b). Yes, Sir. The Working Group on National Film Policy has recommended that the entire subject of cinema and film industry should be brought within the purview of Central policy and Central Control. The State Governments have been consulted in the matter. Suitable decision will be taken by Government in consultation with them.

Investigation for Barrak Dam Project

1057. SHRI SONTOSH MOHAN DEV: Will the Minister of ENERGY be pleased to state:

(a) when did the investigation for Barak Dam Project start;

(b) how long will it take further to complete the Project Report; and

(c) what is the expected date for implementation of the construction work of the Project?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). At the instance of the North-Eastern Council, the investigation for a high dam at Tipaimukh just below the confluence of the river Tuivai with Barak were started by the Central Water Commission from October, 1977. The investigations are in progress. However, the current disturbances in the North-Eastern Region has affected the pace of work. The investigations are expected to be completed by June, 1981 and preliminary feasibility report is expected to be ready by December, 1982.

It is expected that the completion of the project will take 8 to 9 years, which includes the time taken for building up the infrastructure like road, residential colonies etc. Efforts are also being made to advance the date of commissioning of project.

Number of villages electrified in Orissa

1058. SHRI CHINTAMANI JENA: Will the Minister of ENERGY be pleased to state:

(a) the number of villages electrified in the Orissa State so far;

(b) how does it compare with other States; and

(c) what steps the Government propose to accelerate electrification in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) According to the latest progress report received from the Orissa State

Electricity Board, 17,439 villages had been electrified in the State upto the end of August, 1980.

(b) A Statement indicating the total number of villages and those electrified up to 31-8-1980, along with the percentage level of electrification in the different States/Union Territories is enclosed. Even though there are some States, which have crossed the national average of 44.5 per cent village electrification, there are several others, which are lagging far behind the State of Orissa in the matter of village electrification.

(c) Rural Electrification Programmes are formulated and also implemented by the State Electricity Board. The Rural Electrification Corporation assists the State Electricity Board in formulating financially viable and technically feasible rural electrification schemes for which loan assistance also is made available by it. For financing schemes in the tribal and other backward areas of the State, the Corporation makes available funds at liberal terms and conditions. The Planning Commission has allocated an amount of Rs. 9.60 crores for financing rural electrification in Orissa for the year 1980-81, out of which 6.30 crores are made available through the Rural Electrification Corporation and Rs. 3.30 crores are provided under the Normal Development Programme of the State. The target fixed is electrification of 1,600 new villages. It is hoped that the State Electricity Board will utilise the entire amount and achieve the target fixed, thus, accelerating electrification of villages in Orissa State.

Statement

INHABITED VILLAGES ELECTRIFIED—1971 CENSUS

Sl. No.	States/U.Ts.	Total number of Villages	Villages electrified as on 31-8-1980	% Village electrified as on 31-8-1980
1		2	3	4
1	Andhra Pradesh	27,4221	17,014 (*)	62.5
2	Assam	21,995	4,486	20.4